

12th February, 2018

Office Order

Subject: Notification of FSSAI's Designated Officer for Central Licensing under Section 36 of FSS Act, 2006 - reg.

In pursuance of Section 36 of the Food Safety and Standards Act, 2006, read with Section 1.2.1 (1) of Food Safety and Standards(Licensing and Registration of Food Businesses) Regulations 2011, Shri S Pandiyaraja, Deputy Director is hereby assigned the charge of Dr. M. Kannan, Deputy Director and Designated Officer who is proceeding on foreign tour. Shri S Pandiyaraja, Deputy Director shall perform the duties of Designated Officer under Central Licensing for area of jurisdiction mentioned below w.e.f. 12.02.2019 to 02.03.2019 in the absence of Dr. M. Kannan, Deputy Director and Designated Officer until further orders or joing of Dr. M. Kannan whichever is earlier :-

Area of Jurisdiction
States of Kerala, Tamil Nadu, Karnataka, Andhra Pradesh, Telangana and UTs of Puducherry, Lakshadweep

2. The Designated Officer, so appointed shall perform the functions of Central Licensing Authority in accordance with the provisions under FSS Regulations, 2011.
3. This issues with the approval of the competent authority.

(Parveen Jargar)
Joint Director, RCD

To,

1. Commissioners of Food Safety of all States/UTs
2. All Designated Officers/ Central Licensing Authority
3. IT Division- For uploading the order on FSSAI Website
4. HR Division, FSSAI HQs
5. Guard File of Regulatory Compliance Division